

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Service Tax Appeal No. 86828 of 2018

(Arising out of Order-in-Appeal No. V2 (A) ST II/787/2016-17 dated 15.02.2018 passed by Commissioner of CGST & CE (Appeals), Navi Mumbai.)

M/s Vishesh Entertainment Pvt. Ltd.

.....Appellant

401, Durga Chambers, Linking Road,
Khar West, Mumbai – 400 052

VERSUS

Commissioner of Central Excise, Belapur

.....Respondent

CGO Complex, 1st Floor,
Sector 10, CBD Belapur,
Navi Mumbai -400 614.

APPEARANCE:

Shri Parth, Advocate for the Appellant

Shri D.M. Shinde, Assistant Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85511 / 2021

Date of Hearing: 24.02.2021

Date of Decision: 24.02.2021

PER: BENCH

When the matter was called for hearing today, the learned advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**

Prasad